

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3371
ANSWERED ON:20.08.2004
DEMANDS OF AI EMPLOYEES
Argal Shri Ashok

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Air India Unions` Charter of Demands is pending since 1 January, 1997 with the CMD of Air India;
- (b) if so, the details thereof;
- (c) whether the management of Air India is unable to proceed due to Government guidelines being delayed in this regard; and
- (d) if so, the action being taken by the Government to settle the demands in the Charter immediately?

Answer

MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a), (b), (c) and (d): The Memorandum of Settlement signed by Air India management with different Unions/ Associations/ Guilds for the period from 01.09.1990 to 31.12.1996, have lapsed. Thereafter, there has been no settlement on Charter of Demands as Air India did not meet the conditions prescribed under the Government guidelines in this regard. Air India recently sought permission of the Government for commencing wage negotiations with the Unions/ Associations on the ground that most conditions prescribed under Government guidelines are now met. The Government have since allowed Air India to commence the wage negotiations with the Unions/ Associations/ Guilds etc. subject to fulfillment of Government guidelines issued from time to time.